

from DoT, Indian Council of Medical Research, Ministry of Health, Department of Biotechnology and Ministry of Environment and Forest on 24.08.2010 to examine the effect of EMF Radiation from base stations and mobile phones.

Inter-Ministerial Committee (IMC) in its report has indicated that most of the laboratory studies were unable to find a direct link between exposure to radio frequency radiation and health; and the scientific studies as yet have not been able to confirm a cause-and-effect relationship between radio frequency radiation and health. The effect of emission from cell phone towers is not known yet with certainty. Further, the committee has suggested certain safeguards such as adoption of Specific Absorption Rate (SAR) level for mobile handsets limited to 1.6 Watt/kg. in place of present level of 2 Watt/kg. and lowering the BTS Radio Frequency (RF) exposure limits to 1/10th of the existing level. The recommendations of the Committee have been accepted for implementation.

(d) Mobile Towers are being installed by the Telecom Service Providers and Infrastructure Providers Category-I based on their Radio Frequency Network Planning and after obtaining sitting clearances from Wireless Planning and Coordination (WPC) Wing of Department of Telecommunications (DoT). WPC issues sitting clearance for installation of mobile towers for each and every site from the point of view of interference with other wireless users, aviation hazards and obstruction to any other existing microwave links. The sitting clearance is issued without prejudice to applicable bylaws, rules and regulation of local bodies such as Municipal Corporation/Gram Panchayat etc. Accordingly, before installation of towers, Service providers are required to obtain necessary clearances from concerned Municipal Authorities/local bodies, wherever required.

Supreme Court notice to Government on 2G spectrum licences

2708. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Supreme Court has issued a notice to the Central Government on the plea seeking cancellation of 2G spectrum licences allocated during the tenure of his predecessor; and

(b) the number of companies who got 2G spectrum licences allocated during that tenure and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Sir, Hon'ble Supreme Court had issued notices to the Government for cancellation of 2G spectrum licences in Writ Petition (Civil) No. 423 of 2010 in the matter of Centre for PIL and Ors. *Vs.* Union of India and in Writ Petition (Civil) No. 10 of 2011 in the matter of Dr. Subramanian Swamy *Vs.* Union of India and Ors.

(b) 122 Unified Access Services (UAS) licences were issued in the year 2008 to 17 applicant companies. The details are given in the Statement.

Statement

Details of 122 UAS licences issued in 2008 to 17 applicant companies

Sl. No.	Name of licensee company	No. of licenses issued
1.	Etisalat DB Telecom Pvt. Ltd.	13
2.	Idea Cellular Ltd.	09
3.	Loop Telecom Ltd.	21
4.	S Tel Pvt. Ltd.	06
5.	Sistema Shyam Tele Services Ltd.	21
6.	Spice Communications Ltd.	04
7.	Tata Teleservices Ltd.	03
8.	Unitech Wireless (Delhi) Pvt. Ltd.	01
9.	Unitech Wireless (East) Pvt. Ltd.	06
10.	Unitech Wireless (Kolkata) Pvt. Ltd.	01
11.	Unitech Wireless (Mumbai) Pvt. Ltd.	01
12.	Unitech Wireless (North) Pvt. Ltd.	06
13.	Unitech Wireless (South) Pvt. Ltd.	03
14.	Unitech Wireless (Tamil Nadu) Pvt. Ltd.	01
15.	Unitech Wireless (West) Pvt. Ltd.	03
16.	Videocon Telecommunications Ltd.	21
17.	Alianz Infratech (P) Ltd.	02

Cyber crime cases

2709. DR. T. SUBBARAMI REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether cyber crime cases are on the rise in the country over a period of time;

(b) if so, the details thereof including the number of hacking of websites that have come to the notice of Government;